

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 385 of 2020**

**IN THE MATTER OF:**

**Bishal Jaiswal**

**...Appellant**

**Versus**

**Asset Reconstruction Company (India) Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Devansh Jain, Advocate.**

**For Respondents: Mr. Abhirup Das Gupta, Mr. Ishaan Duggal and Ms. Bhawana Sharma Advocates for R-1. Mr. Pankaj Dhanuka with Mr. Sanjeev Kumar, Ms. Anshul Sehgal, Mr. Abhishek Kisku IRP for R-2.**

**ORDER  
(Virtual Mode)**

**05.03.2021** - Learned counsel for the parties submit that the matter is likely to be listed on 06.04.2021 before the Hon'ble Supreme Court. Therefore, this appeal may be listed last week of April, 2021.

Let the matter be fixed for hearing on **29.04.2021 at 2:00 PM**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member(Technical)**

*Raushan.K/BM*